

**GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE**

**RAJYA SABHA**

**UNSTARRED QUESTION NO. 1172.  
TO BE ANSWERED ON FRIDAY, THE 16<sup>TH</sup> DECEMBER, 2022.**

**PROPOSALS FOR SETTING UP OF NEW INDUSTRIES**

**1172. DR. RADHA MOHAN DAS AGRAWAL:**

Will the Minister of **Commerce and Industry** be pleased to state:

- (a) the number of proposals received and agreements signed for setting up new industries in various States and Union Territories of the country, in proportion to their population during the last three years;
- (b) the number of industries where manufacturing work has started and the industries where actual production has started; and
- (c) the number of persons likely to get direct and indirect employment therefrom?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY  
(SHRI SOM PARKASH)**

- (a): Industry is a state subject. The details of setting up of new industries through MoUs/agreements signed with various States and Union Territories are not maintained centrally.
- (b) & (c): All industrial undertakings exempted from the requirements of industrial licensing under Industries (Development and Regulation) Act, 1951 and having an investment in plant and machinery of Rs. 50 crore and turnover more than Rs. 250 crore and above are required to file IEM (Industrial Entrepreneur Memorandum) indicating information relating to setting up of their industry. All Industrial undertakings which had filed IEM are required to report commencement of commercial production through filing 'Part B' of the IEM after commencement of commercial production by the entities. This information inter alia includes the employment generation in the entities. Detailed information including initiation of production and employment creation is available on the Department's website at URL: <https://dpiit.gov.in/publication/sia-statistics>.

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